

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12/9/2018

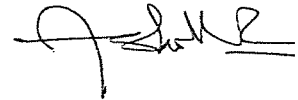
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : TCP/404/ (IB)/2017  
NAME OF THE PETITIONER(S) : BIO RESIDUE ENERGY TECHNOLOGY PVT LTD  
NAME OF THE RESPONDENT(S) : VELAN HOTEL LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. R. VIDHYASHANKAR }  
R. ASHOKKUMAR }

Counsel for Petitioner



2. B. RAJ KANHA  
Counsel for Respondent

COUNSEL FOR RESPONDENT

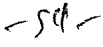


(23)

TCP/404/IB/2017

**ORDER**

Counsel representing both the parties are present. Counsel for respondent stated that they have accepted to pay the entire principal amount of Rs.37 lakhs by way of settlement and out of that already issued a cheque for Rs.10 lakhs that has been encashed by the petitioner. Counsel for petitioner stated that they have claimed another 5 lakhs towards legal expenses and cost since they have not claimed any interest on the principal amount. Counsel for respondent prayed for time since he has to seek instructions from the client in relation to the additional claim of 5 lakhs. Both counsels are directed to report status of settlement talks on the next date of hearing. At request of both sides, time is enlarged. **Put up on 09.10.2018.**

  
(S VIJAYARAGHAVAN)  
Member (Technical)

  
(K ANANTHA PADMANABHA SWAMY)  
Member (Judicial)

knp